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CORAM : HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER.

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

7.09.1989.

Mr. U.M. Shastri the learned counsel for the
petitioner states that looking to the technical aspects
of the questions of limitation ~~and~~ permission to be sought
~~for~~ ^{joining the} cause, and other aspects, the petitioner be permitted
to file a fresh application on the basis of the ^{same} cause of
action. Permission granted as prayed for. The petitioners
are liberty to file a fresh application on the basis of ^{same}
^{cause} action.

Accordingly, the application stands disposed of
as withdrawn.

M. M. Singh
(M.M.Singh)
Administrative Member.


(P. M. Joshi)
Judicial Member.

Raval